



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 26th July, 2019

SRO:-483 Whereas, one Ab. Rashid Parray S/o Gh Mohammad Parray R/o Parray Mohalla Hajin lodged a written report at Police Station Hajin to the effect that during intervening night of 16/17-05-2018 some unknown militants barged into the residential house of complainant and kidnapped/abducted his son Hilal Ahmad Parray and later on hanged him and left his dead body in the nearby orchards; and

2. Whereas, as case FIR No.28 of 2018 U/S 302,364,458 RPC r/w 7/25 A.Act.16,18,20,38 ULAP Act was registered at Police Station Hajin and investigation taken up;and

3. Whereas, during the course of investigation, statement of witnesses were recorded under relevant section of law. Site plan of place of occurrence was prepared. Dead body was recovered and taken into possession. The dead body was identified by one Gh. Ahmad Bhat S/o Mohammad Subhan Bhat R/o Ban Mohalla Hajin as Hilal Ahmad Parray S/o Ab. Rashid Parray R/o Parray Mohalla Hajin. After completion of medico/legal formalities, dead body was handed over to his legal heirs for last rites. During further course of investigation statement of witnesses acquainted with facts and circumstances were recorded u/s 161,164-A Cr.PC. Statement of witnesses so recorded would inter alia reveal that on the fateful night four accused namely Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin & three Foreign terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoong forcibly entered into the house of complainant and abducted his son on gun point. Investigation further revealed that his son has been killed by hanging by the said terrorists which has been corroborated by the medical opinion. Investigation conducted has prima facie established commission of offences punishable u/s 302,364,458 RPC r/w 7/25 A.Act,16,18,20,38 ULAP Act against accused namely Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin & three Foreign terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoo and investigation concluded as proved. It is further submitted that during search it revealed that three accused terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoo and investigation concluded as proved. It is further

submitted that during search it revealed that three accused terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fedullah @ Abdullah @ Zoo have been killed in an encounter with security forces and copy of FIR has been placed on record. The accused Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin is an active terrorist and is absconding against whom proceedings u/s 512 Cr.PC have been proposed; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin for commission of offences punishable u/s 16,18,20,38 ULA(P) Act in case FIR No.28/2018 of Police Station Hajin.

By order of Government of Jammu and Kashmir.

Sd/-

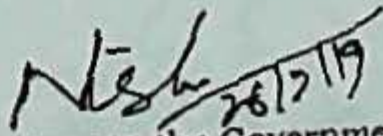
Principal Secretary to the Government
Home Department

Dated: 26.07.2019

No. Home/Pros/47/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sancion-124/S/2018/9085-87 dated 05/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department